

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Office of the Registrar General)

ORDER

No. 818/GS

Dated 31-01-2021

After taking feedback with regard to the prevailing situation due to the spread of COVID-19 infection and also the latest SOPs and Guidelines of the Government in vogue, by virtue of the Full Court Resolution dated 31-05-2020, Hon'ble the Chief Justice has been pleased to further extend the High Court Order No. 456/GS dated 12-10-2020, read with Order No. 529 dated 02.11.2020, upto 06th February, 2021.

By Order



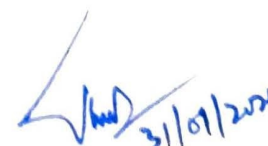
(Jawad Ahmed)
Registrar General

No: 26556-68/GS

Dated: 31-01-2021

Copy to the:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K.
2. Secretary to Hon'ble Mr/ Mrs. Justice _____
..... for information of their Lordships.
3. Secretary to the Government, Department of LJ&PA, Civil Secretariat, Jammu
4. Registrar Vigilance, High Court of J&K, Jammu.
5. Registrar Computers, High Court of J&K, Jammu
6. Registrar Rules, High Court of J&K, Jammu.
7. Registrar Judicial, High Court of J&K, Jammu/Srinagar.
8. Director, J&K State Judicial Academy, Jammu
9. All Principal District Judges of the UTs of Jammu & Kashmir and Ladakh.
10. Administrative Officer, Office of the Advocate General, J&K.
11. President, all Bar Associations in UTs of J&K and Ladakh.
..... for information.
12. CPC, e-Courts, High Court of J&K, for uploading the same on official website of the High Court of J&K.
13. Office file.



Registrar General